

Date	of	Uploading
21/04/2025		

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 16.04.2025 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No.02AM26 held on 16.04.2025

The following members were present in the meeting:

- | | |
|--------------------------------|------------------------------|
| 1. Ms. Shubra | Sr. Development Commissioner |
| 2. Dr.S.K. Bansal | Addl. DGFT |
| 3. Shri Rakesh Kumar | Addl. DGFT |
| 4. Shri Lokesh H.D. | Addl. DGFT |
| 5. Shri Randheep Thakur | Joint DGFT |
| 6. Shri Md. Moin Afaque | Joint DGFT |
| 7. Shri Pravin Nalawade Suresh | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. BOS Natural Flavors Private Limited, Kerala
2.	M/s. K R Pulp and Papers Limited, Delhi
3.	M/s. Vikram Solar Limited, Kolkata
4.	M/s. Riwaayat, Delhi
5.	M/s. Privi Speciality Chemicals Limited, Thane
6.	M/s. Vikas Ecotech Limited, Delhi
7.	M/s. Time Technoplast Limited, Mumbai
8.	M/s. Marine Hydrocolloids, Cochin
9.	M/s. CML Biotech Limited, Cochin
10.	M/s. Primex Industries, Mumbai
11.	M/s. Bosch Automotive Electronics India Private Limited, Bangalore
12.	M/s. Clean Science and Technology Limited, Pune
13.	M/s. Medreich Limited, Bengaluru
14.	M/s. Medreich Limited, Bengaluru
15.	M/s. MPD Industries Private Limited, Indore

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16.	M/s. VKT Pharma Private Limited, Hyderabad
17.	M/s. Shethji Retail Private Limited, Rajkot
18.	M/s. GSTP (HFS) Private Limited, Kolkata
19.	M/s. Mercedes-Benz Research And Development India Private Limited, Bengaluru
20.	M/s. Shiv Art, Surat
21.	M/s. V V Fashions Private Limited, Mumbai
22.	M/s. Shree Durga Syntex Private Limited, Surat
23.	M/s. Greatoo (India) Private Limited, Tamil Nadu
24.	M/s. Ashley Alteams India Limited, Tamil Nadu
25.	M/s. Global Knitfab, Surat
26.	M/s. Nector Exports Private Limited, Bangalore
27.	M/s. Sempertans India Private Limited, Mumbai
28.	M/s. Sterlite Power Transmission Limited
29.	M/s. SMS Lifesciences India Limited, Hyderabad
30.	M/s. SMS Lifesciences India Limited, Hyderabad
31.	M/s. SMS Lifesciences India Limited, Hyderabad
32.	M/s. SMS Lifesciences India Limited, Hyderabad
33.	M/s. Bangalore Biotech Labs Private Limited, Bangalore
34.	M/s. Radha Madhav Surfactants Private Limited, Surat
35.	M/s. Ring Plus Aqua Limited, Thane
36.	M/s. Radnik Exports Global Private Limited, Delhi
37.	M/s. Tata Advanced Systems Limited, Bengaluru
38.	M/s. LGW Industries Limited, Kolkata
39.	M/s. Mallika Textiles Private Limited, Ludhiana
40.	M/s. Eternis Fine Chemicals Limited, Mumbai
41.	M/s. B. G. Shirke Construction Technology Private Limited, Pune
42.	M/s. Cleena Industries Private Limited, Delhi
43.	M/s. Steel And Industrial Forgings Limited, Kerala
44.	M/s. Axon Drugs Private Limited, Chennai
45.	M/s. Bhumi Polymers Private Limited, Rajkot
46.	M/s. Zeta Biosystem Private Limited, Bengaluru
47.	M/s. Genus Electrotech Limited, Delhi
48.	M/s. Modern Threads (India) Limited, Rajasthan
49.	M/s. Groz Engineering Tools Private Limited, Gurugram
50.	M/s. Sri Shandar Snacks Private Limited, Uttarakhand

Case No.01 M/s. BOS Natural Flavors Private Limited, Kerala

HQRPRCAPPLY00013361AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 1011001045 dated 19/04/2022.

Applicant Statement: The delay in export was due to the late receipt of sample approval from the buyer. The sudden change of Directors and purchase personal of our client was delayed the sample approval. We need the relaxation for one bill of entry no. 6598950dt. 27.06.2023. We pray for relaxation as the case is for closure of obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001045 dated 19.04.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.02 M/s. K R Pulp and Papers Limited, Delhi

HQRPRCAPPLY00013022AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Third Party Exports against EPCG Authorization No. 0530172251 dated 15/05/2018, 0530172963 dated 12/09/2018, 0530174278 dated 24/04/2019, 0530174801 dated 06/08/2019, 0530175735 dated 24/02/2020.

Applicant Statement: We are manufacturer of various types of Paper having our unit at Shahjahanpur and have large capacity of manufacturing paper. Our unit was started in 2000 and large part of machinery was imported under EPCG Scheme. We have obtained about 16 EPCG authorizations in past and have already fulfilled the export obligation against 8 authorizations with in time and have the EODC. In 5 (Five) of authorizations against we have completed the export obligation against 53 shipping bills and most of exports are done through paper merchants (third party exporter). The export container were stuffed at our factory and directly transported to the port of shipment. On 30 third party shipping bills the number of EPCG Authorization could not be mentioned by the CHA while preparing the export documents. However the shipping bills have the name of our unit, IEC number & GST details etc. All the supply invoices we have mentioned the authorization number. Further to correlate the supplies by us and the same was exported it can be verified that relative invoices (having EPCG number, Transport receipt (our factory to custom port) On making our application for clubbing and redemption of

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above said 5 authorizations, the RA pointed out that the authorization number is not included in the shipping bills which was inadvertently missed by CHA while preparing the shipping bills which beyond our control. Keeping in view the hardship and actual exports have been taken place and documents have the details like: 1. All the shipping bills filed under drawback scheme. 2. In third party column details our manufacturing unit name with IEC & GST details appear. 3. Supply Invoices have the EPCG Authorization details. 4. Quantity and description on shipping bills and supply invoices are same. 5. The container were stuffed at our factory and transported straight to port of shipment. 6. The details i.e. container number, quantity etc matches with the details mentioned on the shipping bills. 7. All other third party documents as per Para 5.10 (D) of HBP are available and also submitted in RA. PRAYER: Keeping above explained facts that goods supplied were exported through third party exporters, it is humbly request you to allow the shipping bills as per attached statement (which do not have the authorization number but have all other details) for consideration of exports towards the export obligation against the above said 5 EPCG Authorizations as per Policy Circular Number 7/2002 dated 11-07-2002, which allows to condone the procedural laps of not mentioning EPCG Authorization number on the shipping bills relating to exports for fulfillment of EO under EPCG scheme for direct exports as well as third party exports.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a report from RA. RA may check the correlation between supplies made and exports and also see the documents including the e-way Bills etc. and forward a Report.

(Action: Applicant/ CLA Delhi)

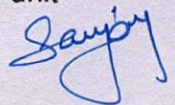
Case No.03 M/s. Vikram Solar Limited, Kolkata

F.No. HQRPRCAPPLY00012146AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Consideration of exports made by SEZ unit under AA license obtained by DTA unit against Advance Authorization No. 0211003160 dated 12/10/2022.

Applicant Statement: The company operates with two factories, one is DTA unit and other is SEZ unit, the company is filing this application for requesting the PRC Committee to consider the exports made by the SEZ unit of the company against the Advance Authorization obtained by the DTA unit. The DTA had obtained multiple AA licenses and one of them is AA License No. 0211003160 dated 12.10.2022 and imported inputs for the manufacturing of the export product under such license. Suddenly the DTA unit encountered significant technical issues and became incapable to produce the desired products. Resultantly, the company had to transfer the imported raw materials under the mentioned license to SEZ unit for the production of the export product in respect to the completion of export obligation. On the basis of the above background, the company is raising a request before the esteemed committee to kindly consider the exports made by SEZ unit



and in support of our matter the company is submitting a detailed justification along with the necessary information relevant to the concerned matter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek further details/ documents from the firm.

(Action: Applicant)

Case No.04 M/s. Riwaayat, Delhi

F.No. HQRPRCAPPLY00013363AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Replenishment of gold could not be availed as the gold rate at the time of replenishment against replenishment of gold sold at international exhibitions under para 4 45 of ftp and para 4 79 hbp.

Applicant Statement: we had participated in international exhibitions in Doha, Qatar from 30.01.2025 to 05.02.2025 and Kuwait from 12.02.2025 to 18.02.2025. in the exhibitions we had sold studded gold jewellery equivalent to 1310.683 gms of gold of .995 fineness. at time of export the value addition was 8.05 percent and fulfilled all export criteria required under para 4 37 of ftp read with para 4 60 of hbp . however, we could not take any replenishment for gold sold in the exhibitions as the international rate of gold had gone up from us\$ 2765.77 per troy ounce at the time of export to us\$ 2996.50 per troy ounce ? effective rate after including nominated agency charges to us\$ 3031.00 and the notional value addition went below 7%. as per para 4.60 of hbp we had fulfilled the criteria of achieving 7% value addition at the time of export and sale proceeds were realized accordingly but at the time of replenishment if the notional value addition went below 7% due to increase in international gold value we should not be barred from taking replenishment of gold as the value addition mandated by para 4.60 of hbp at time of export was duly achieved.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek comments from GJEPC in the matter.

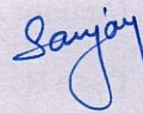
(Action: Applicant/ GJEPC)

Case No.05 M/s. Privi Speciality Chemicals Limited, Thane

F.No. HQRPRCAPPLY00013365AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311018336 dated 03/10/2022.



Applicant Statement: We need another 6 months of EOP to finalize the balance payment and upload the same eBRCs that are still outstanding. Hence, we need some more time to get realization and upload balance eBRC as well as our 10 % export obligations still pending and some exported invoices data not yet transmitted from the custom to DGFT. Thus, we require additional time to guarantee that all the compliance requirements for the closure are fulfilled.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311018336 dated 03.10.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.06 M/s. Vikas Ecotech Limited, Delhi

F.No. HQRPRCAPPLY00013385AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Clubbing of Authorizations against various Advance Authorization Numbers.

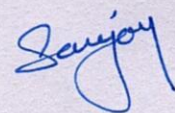
Applicant Statement: Clubbing of advance Authorization considering the value addition achieved more than prescribed under the FTP and Waiver of balance Export Obligation against 21 Advance Authorization issued during the FY 2016-2017 and 2017-2018 due to uncontrolled situation arises before the company in the month of January 2018; The Company has been regularly exporting since 2014, using the Import Licenses (Advance Authorization). However, owing to the hindrances in Customs clearing of Import and Export Consignments cropped up during January 2018, due to alerts and directives issued against Exports and Imports of the Company. Wherein on multiple instances, the Detention & Demurrage Charges exceeded the value of Export/ Import consignments, making it commercially unviable and practically impossible for the company to service export orders and eventually starting losing Export Orders and finally losing the Customers and the Market

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to defer the case and seek more details from the firm including details of common inputs and how clubbing is proposed by the firm.

(Action: Applicant)

Case No.07 M/s. Time Technoplast Limited, Mumbai

F.No. HQRPRCAPPLY00013375AM25



Meeting No.02AM26 held on 16.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311021719 dated 27/02/2023.

Applicant Statement: Request for Revalidation of Adv. Auth. No. 0311021719 dtd 27.02.2023 Ref: File No: 03AX04004612AM23 Respected Sir, With reference to above said Authorization, we would like to give details of imports and exports made under this Authorization. Export Qty. 175000 kgs. Actual Qty.Imported 116057 kgs. . Note- Proportionate to Actual exports, Imports qty. allowed 183750 kgs, but we imported only 116057 kgs., balance quantity of 67693 kgs could not be imported due to ?No Imports? within validity of Authorization. Hence, you are kindly requested to grant 6 months validity to enable us to imports balance qty. of 67693 kgs. against which we have already fulfilled Export Obligation.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

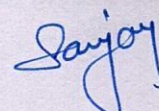
Case No.08 M/s. Marine Hydrocolloids, Cochin

F.No. HQRPRCAPPLY00013381AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 1011001660 dated 24/03/2023.

Applicant Statement: We have obtained Advance Authorization No.1011001660 dt.24.03.2023 from JDGFT, Cochin Ours is an MSME unit and having AEO status. We have imported Xanthan Gum (HS Code : 39139090) from China against Advance Authorization referred to above. The total quantity of 36 MT of Xanthan Gum was imported against the said Licence during the year 2023-24. The Export Obligation period originally fixed was 24th of Sep 2024 and the same was further extended to 24th Mar 2025 by JDGFT. Whereas we could export a total quantity of 23.97 MT only as against the Export Obligation of 35 MT on completion of the extended time. The following are the basic reasons for the non-fulfilment of the Export Obligation. 1. The finished product made of Xanthan Gum Commercial Grade was a new product in the international market and the sales process/demand from the overseas buyers was very slow. 2. Each sale has been taking lot of time as the customer takes purchase decisions only after completing a long Laboratory test processes. 3. Our main export was to a Customer in USA and later on USA has imposed Anti-Dumping duty for export of the subject product if the raw materials are sourced from China. This leads to discontinuance and cancellation of purchase by the US customers. 4. Therefore, we had to take further



steps to find out Customers from other countries to sell the product. We have participated in Trade Fairs all over the world and could generate new enquiries and able to start selling the product. 5. As a trial order we have received an order for 4 MT from Russia. Once we supply the material they will issue further order on standard delivery basis. Many enquiries have been received from overseas buyers and a few are in final stage of orders. In view of the above factual position and the genuine hardship being faced by us, we would request the Committee to grant Export Obligation period extension for a further period of 1 year.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001660 dated 24.03.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.09 M/s. CML Biotech Limited, Cochin

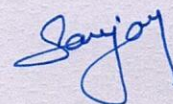
F.No. HQRPRCAPPLY00013380AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Request to condone the delay and permit us to file the review application now and facilitate fixation of Norms against Advance Authorization No. 1011001565 dated 25/01/2023.

Applicant Statement: We are the manufacturer and exporters of Medical Devices. We had availed the Advance Authorization bearing No: 1011001565 dated: 25.01.2023 (copy enclosed) for import of inputs under the Norms category. The Norms Committee has rejected the application in meeting no: NC/1/MEET/Aug/202324/9 Dated: 18.08.2023 (copy enclosed) for non-submission of Technical data against the deficiency letter dated: 12.05.2023 (copy enclosed). Due to the serious illness of the concerned staff in our Company, the deficiency was not identified and replied in time. Further even review period also expired on 18.08.2024 due to the above reason. With return of concerned senior staff, the deficiency letter and the rejection communication was observed. Since we are unable to file the Review Application online due to the expiry of the review period, request to condone the delay and permit us to file the review application now and facilitate fixation of Norms and Closure of the Authorization.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first application/ first Review.



(Action: Applicant/ Norms Committee)

Case No.10 M/s. Primex Industries, Mumbai

F.No. HQRPRCAPPLY00013378AM25

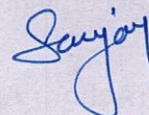
Meeting No.02AM26 held on 16.04.2025

Subject: Revalidation Of DFIA Licence For 6 Months From The Date Of Endorsement against DFIA Authorization No. 0311009283 dated 08/12/2021.

Applicant Statement: Application to PRC for revalidation of DFIA licence no. 0311009283 dated 08.12.2021 for 6 months from the date of endorsement due to technical issues, under para 2.58 of FTP 2015-20 and relaxation sought under para 2.20 (c) and 2.20 (d) of HBP 2015-2020. Ref ? DFIA File No. 03/92/076/12845/AM21 We have submitted our request on 26.05.2023 and due to computer error, we could not utilise the DFIA licence and we have already submitted all the necessary documents showing that it is beyond our control to utilise the DFIA. We have requested your office to grant us revalidation as applied by us. Please note that similar case was already recommended by your office vide file no. HQRPRCAPPLY00000236AM24 Meeting no. 24AM25 dated 24.01.2025. Copy of minutes is enclosed herewith for your ready reference. Once again, we give below few facts for your ready reference. 1. We have applied for DFIA Transferability of License on 21.08.2021 vide File No. ARNDFIATRANS01798470AM22. 2. Our Application for DFIA Transferability File No.03AS07669406AM22 Lic No. 0311009283 Dtd.08.12.2021 was approved on 08.12.2021. 3. DFIA License was issued on 08.12.2021 but while registering the License in the Customs we found that the CIF value was not correctly transmitted to Customs hence due to difference of CIF Value in License and CIF Value transmitted to Customs we were unable to register the License in the Customs. 4. We have repeatedly raised Complaint in DGFT site regarding transmission issue stating DFIA License No. 0311009283 date: 08.12.2021 against File no. 03/92/076/12845/AM21. FOB Rs. 1,53,18,885.37 USD 211625.66 CIF Rs 1,27,31,575.07 USD 1,69,302.86 Values appeared in the License. 5. Figure of CIF value after deducting the Late Cut fees of Rs.33,860.57. Actual figure of CIF should be Rs.1,27,31,575.07 after late cut. Due the above-mentioned difference in the figures at customs we are not able to register and utilize the license. 6. However, the issue was resolved and finally proper data transmitted to Customs server in the month of November 2022 (After 11 months) thereby leaving 1 month to use the License. We shall be grateful, if you will expedite the matter and give necessary recommendation to Addl. DGFT, Mumbai for revalidation.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. Committee decided to refer to EGTF to check if CIF value was not correctly transmitted to Customs and whether issue as stated regarding mismatch between Authorisation and transmitted data is correct.

(Action: Applicant/ EGTF Division/RA)



Case No.11
Bangalore

M/s. Bosch Automotive Electronics India Pvt.Ltd,

F.No. HQRPRCAPPLY00013377AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Grant of Pending MEIS Scrips.

Applicant Statement: 1. File No. 07/21/090/83886/AM17 Dated: 01.12.2016 -Claim Amount Rs. 3,637,121/- 2. File No. 07/21/090/84097/AM17 Dated: 08.12.2016 - Claim Amount Rs. 4,693,201/- 3. File No. 07/21/090/84356/AM17 Dated: 21.12.2016 -Claim Amount Rs. 3,818,501/- 4. File No. 07/21/090/85747/AM17 Dated: 03.03.2017 -Claim Amount Rs. 1,572,043/- 5. File No. 07/21/090/84789/AM17 Dated: 16.11.2017 -Claim Amount Rs. 907,403/- We, M/s Bosch Automotive Electronics India Private Limited, are a leading exporter of automotive products, including Body Computer Modules (HS Code: 85371000), and have been availing MEIS benefits since 2009. Our application for MEIS benefits for the Body Computer Module, submitted in November 2016, was initially rejected due to discrepancies between the product description and the MEIS Schedule. However, we clarified the matter in detail with the relevant authorities, including providing technical documentation and support for the classification of the product under HS Code 85371000. As per the Public Notice No. 62/2015-2020 dated 16.02.2018, RA has been directed to process MEIS claims based on the ITC (HS) codes specified in the shipping bills, which we have duly followed. Despite this, our claims have been delayed or rejected, with some further requests for clarification on the classification raised post-issuance of the Public Notice. To substantiate our claim, we have already provided the following supporting documents: 1. Bosch Classification Record (18.06.2015) detailing the classification of the Body Computer Module under HS Code 85371000. 2. European Common Binding Tariff Information for Body Computer Module, classified under 85371099. 3. Tariff information from the World Customs Organization. 4. Customs clearance records confirming acceptance of HS Code 85371000 at the time of export. 5. Local sales invoices where the HS Code was verified by the Excise and GST Authorities. We trust the above clarifications will resolve any outstanding concerns. The delay in the release of scrips has caused a strain on our working capital, and we kindly request the expeditious processing and release of the pending MEIS benefits for the Body Computer Module. We appreciate your attention to this matter and look forward to your positive response.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.12 **M/s. Clean Science and Technology Limited,**
Pune

F.No. HQRPRCAPPLY00013132AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 3110067788 dated 08/07/2020.

Applicant Statement: We had been issued Advance Authorization No.3110067788 dt.08.07.2020 under self-Declaration scheme. We had completed the Deemed export within stipulated export Obligation period and Application for Redemption was submitted to Regional Authority for Redemption R.A. has raised deficiency that since we did not mention the exempted material in the Invoice as required under para 4.12 of FTP. In spite of regular export & realization of amount our authorization cannot be closed due this issue. Hence, we are submitting certificate of consumption of Exempted inputs certified by concern GST department. May be accepted instead of Invoice duly declared exempted material and close of Advance Authorization by way of relaxation.

Decision: Deferred. The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a detailed report from RA Pune.

(Action: Applicant/ RA Pune)

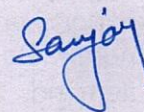
Case No.13 **M/s. Medreich Limited, Bengaluru**

F.No. HQRPRCAPPLY00013123AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 0710116705 dated 06/07/2020.

Applicant Statement: We have obtained AA No.0710116705 dt 06.07.2020 towards import of Bisoprolol Fumarate and the Export of Bisoprolol Fumarate 1.25/2.5/3.75/5/10mg Tablets. Due to the Covid period supply chain issues and changes in the exports schedule, we have completed our export obligation on 23.07.2022. i.e. 25th month from the date of authorization. The date of 1st import is on 04.09.2020 and the date of last import is 24.03.2021 The date of 1st export made on 09.04.2021 and the date of last export was made on 23.07.2022 57% of the export have been made within 12 months from the date of import. 42% of the exports only made beyond the initial validity. 2.565 KGs of Raw Material destructured and duty paid. In view of the above, we hereby request you to approve EO Extension upto 23.07.2022 (upto the date of last export) towards regularization of this case.



Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710116705 dated 06.07.2020 for a further period up to 31.07.2022 for regularisation of exports made subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.14 M/s. Medreich Limited, Bengaluru

F.No. HQRPRCAPPLY00013411AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 0711002079 dated 07/10/2021.

Applicant Statement: We have obtained AA No.0711002079/07.10.2021 towards domestic procurement of Ampicillin Trihydrate and Cloxacillin Sodium. We have completed 90% of the Export Obligation within the validity period. Due to order cancellation and re-arranging of new export order for the balance quantity, we have made the last export on 24.08.2024. In view of the above, we hereby request you to kindly approve the EO Extension upto 24.08.2024 for online closure purpose.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711002079 dated 07.10.2021 for a further period up to 30.08.2024 for regularisation of exports made subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

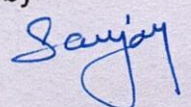
Case No.15 M/s. MPD Industries Private Limited,Indore

F.No. HQRPRCAPPLY00013389AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Review Of Norms Committee Decision against Advance Authorization No. 5611000100 dated 04/02/2021.

Applicant Statement: The norms were ratified after the 100% completion of exports and imports and due to oversight we were unable to file for review on the norms Committee decision, further in the ratified norms the input ratio of import item no. 2 is 50% removed this will creating huge impact on the norms ratio, therefore we request you to give us a chance to file for review of ratified norms by the norms committee NC-7.



Norms were fixed in November 2022.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.16 M/s. VKT Pharma Private Limited, Hyderabad

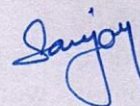
F.No. HQRPRCAPPLY00013392AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 0911001512 dated 09/09/2021.

Applicant Statement: We have obtained an Advance Authorization from your Regional Officer, Hyderabad vide no. 0911001512 dated 09.09.2021 for sourcing of Active Pharmaceuticals Ingredients (APIs) for manufacturing of pharmaceuticals formulation and export. We would like to introduce our self, the Company has established in 2006, VKT Pharma is a world class research oriented finished dosage forms facility committed to provide customized and unique manufacturing opportunity for products destined for regulated markets. Coming from the promoters with established credentials as a quality API manufacturers and leveraging on over 35 years of API manufacturing experience, the company is currently operating for contract manufacturing compliant with international GMP norms for hassle free services. With strong API base by parent company, seamless forward integration into formulation gives cost effective advantage to the customer. The company differentiates itself as an innovative and progressive organization with experienced workforce dedicated in pursuit of excellence to establish the company's position as one stop solution for all formulations needs. With reference to the above, the company has obtained Advance Authorization for export of Levetiracetam Tablets vide Authorization No. 0911001512 dated 09.09.2021. The company has sourced inputs materials and manufactured the product as well as exported 72.62% (i.e. exported 54.46 MT out total obligation 75 MT) of licensed quantities. It is submitted that the period of export obligation was allowed upto 16.04.2025. We currently have sufficient export orders on hand to fulfill our export obligation, and we have ready stock available for dispatch. However, there has been an unexpected delay in the intake of products by our customer, which is directly linked to the uncertainty surrounding the United States duty structure. This issue stems from the recent change in the U.S. Government, which has introduced policy revisions affecting duties on imported goods from various countries, including India.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911001512 dated 09.09.2021 for a further period upto 30.09.2025 from the date



of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Hyderabad)

Case No. 17 M/s. Shethji Retail Private Limited, Rajkot

F.No. HQRPRCAPPLY00013396AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 2411003595 dated 04/06/2024.

Applicant Statement: We had advance authorization for import qty of 56.00 mts from which we had imported full qty of 56.00 mts vide bill of entry dt. 16.07.2024 against which we are not be able to fulfill the eo within 6 months time i.e. dt 16.01.2025 and eo extended eo of 3 months i.e. dt 16.04.2025 as per revised appendix 4j vid p n no. 19 dt. 29.08.2024 and as per para 4.40d of HBP but due to market rate is very low in global market for export we are not be able to fulfill eo even in extended time i.e. upto 16.04.2025, So we need EO extension of 3 months & 14 days i.e. up to 31.07.2025 for fulfilment of EO for qty of 56 mts which was available with us. Copy of documents attached

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 2411003595 dated 04.06.2024 for a further period up to 3 months from date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Rajkot)

Case No.18 M/s. GSTP (HFS) Private Limited, Kolkata

F.No. HQRPRCAPPLY00013202AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 0211001278 dated 30/09/2021.

Applicant Statement: With reference to Advance Authorization No. 0211001278 Dt 30.09.2021, we wish to inform you that we have fulfilled the export obligation of 65.00 % For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders were also cancelled. Currently we have obtained the valid export orders

Sanjay

against which we can fulfill the export obligation; hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from the date of endorsement

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211001278 dated 30.09.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No. 19 M/s. Mercedes-Benz Research And Development India Private Limited, Bengaluru

F.No. HQRPRCAPPLY00013397AM25

Meeting No.02AM26 held on 016.04.2025

Subject: Submissions in support of application to Policy Relaxation Committee for relaxation: To import of One Right Hand Drive (RHD) Used Mercedes-Benz Vehicle for pur-pose of conducting testing on the Vehicles imported for R & D testing purposes only. For import via air at Chennai Airport or sea at Chennai Seaport.

Applicant Statement: We are enclosing our Detailed Presentation with Reason/ Justifications We would like to provide a brief explanation for our request for this relaxation. At the moment, only Roll-on Roll-off (Ro-Ro) ships dock in Mumbai Seaport and Ro-Ro Vessel companies do not accept used vehicle transportation from Germany to Mumbai Seaport. So, it has become difficult for us to import the used vehicle quickly and to complete the project that our customers expect from us. It also leads to revenue losses at the company and country levels. We are looking for an alternative way to import via other seaports through closed containers or airports for the reasons stated above and to achieve faster shipment timelines. This will help us in importing the vehicles as quickly as the business expects.

Particulars	Particulars of Vehicles
Make and Model	CLA 250+
Chassis No	W1KFJ1DB3SJ000165
Fuel Type	Electric Vehicle
Year of Manufacture	2023
Country of Manufacture	Germany
Value	50,000 Euro approx. (including measurement devices)
Condition	Used
Configuration	Right Hand Drive

Sanjay

Shipment from Mercedes-Benz AG, Germany

Decision: The Committee examined the case on the basis of submission made by the firm and decided to refer to PC-2 for suitable action.

(Action: Applicant/ PC-2)

Case No. 20 M/s. Shiv Art, Surat

F.No. HQRPRCAPPLY00013062AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230016528 dated 23/04/2015.

Applicant Statement: We required EO Extension for 6 months upto date: 31.07.2025 to fulfill our 100% Export Obligation. We are now ready to complete our EODC process so please grant us time period. Due to some financial reason we were unable to fulfill remaining EO. We hope to resolve this as early as possible from you.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230016528 dated 23/04/2015 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No. 21 M/s. V V Fashions Private Limited, Mumbai

F.No. HQRPRCAPPLY00013351AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330042029 dated 02/07/2015.

Applicant Statement: We are enclosing herewith copy of the above licence and request you to extend 1st block of 4 years by condoning the delay in approaching you in your office for extension for, which we are enclosing herewith 2% composition fees on duty saved amount equal to unfulfilled portion of EO of the 1st block of 4 years for the above EPCG licence. Calculation of 1st block extension:- Duty Saved Utilised value = Rs. 10, 02, 387.00 50% of Duty Saved Utilised value = Rs. 5, 01,193.5 2% of Rs. 501193.5 = Rs. 10,023.87 We shall pay E-Challan of Rs. 10,023.87 as 2% composition fees for 1st block extension. We shall pay E-Challan

Sanjay

of Rs. 15,000/- (E-CHALLAN ENCLSOED) for Onetime condonation of time period in respect of obtaining block-wise extension in Export Obligation period under EPCG Scheme as per P.N 35/2015-20. Our request: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from Additional DGFT, Mumbai. The said license was valid till 02.07.2021. We imported the capital goods under EPCG considering very good export market. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2022 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and not for export market because expert labourers were not there. 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not be able to produce and ship the goods. We need at least 1 YEAR from the date of endorsement of EOP extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330042029 dated 02.07.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 22 M/s. Shree Durga Syntex Private Limited, Surat

F.No. HQRPRCAPPLY00013182AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Request For Waiver Of Annual Average Export Obligation against EPCG Authorization No. 5231006802 dated 19/12/2023, 5231007202 dated 30/01/2024, 5231009702 dated 06/09/2024, 5231011120 dated 17/12/2024.

Applicant Statement: We are a Surat (Gujarat) based manufacturer-exporter of Polyester Chips (HS CODE: 39076990). Our Exports were very good during the period of 2020-21, 2021-22, 2022-23 with export turnover of Rs.120.32Cr., 181.15Cr & 64.30Cr respectively. As part of plant expansion in 2023 & 2024, we had obtained EPCG licenses for import of capital goods. When the above EPCG authorizations were taken, an average export obligation of Rs.96.38Cr. for first two licences and Rs.73.46Cr for second two licenses were imposed every year based on the exports of the last previous 3 years. But after that the export has decreased significantly and now there is a situation where the average export cannot be

Sanjay

maintained. The reason for the decrease in exports is that Polyester chips are available globally from foreign countries like China at a much lower price than India. In order to maintain the average export, we tried to export cost to cost price without expecting profit, but couldn't provide a lower rate than the China rate to the customer. This crisis is not only to us but also as it has affected all the exporters in India and it can be seen that the export level of polyester chips has reduced significantly compared to previous years. So due to this adverse situation, we are not able to meet average export target. But we can fulfil the specific exports by export of textile fabrics which is smoothly going-on with yearly turnover of Rs.30Cr approx. Considering the factual situation, we request to consider our case sympathetically and kindly condone the average export obligation imposed under all subject EPCG authorizations. Thanking you in anticipation of your favourable order in this regard. Please note that we need personal hearing to explain our case. so kindly grant us any date suitable for the committee.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 23 M/s. Greatoo (India) Private Limited, Tamil Nadu

F.No. HQREPCGPRAPP00000234AM25

Meeting No.02AM26 held on 16.04.2025

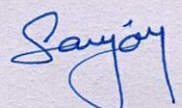
Subject: Extension of Total EO Period against EPCG Authorization No. 0430014627 dated 17/04/2015.

Applicant Statement: Global export of the tyre mould sales down, and non availability of the export orders in time, subsequent exhalation of labour union issues, unable to start the production activity even though we had export orders, presently we have good value of orders to fulfil the export obligation within 2 years of time and confident of executing the orders during the extended validity period

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0430014627 dated 17/04/2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No. 24 M/s. Ashley Alteams India Limited, Tamil Nadu



F.No. HQREPCGPRAPP00000389AM25

Meeting No.02AM26 held on 16.04.2025

Subject: To consideration of Third Party Exports under Maintaining of Annual Average Exports against EPCG Authorization No. 0430018050 dated 31/01/2019, 0430018434 dated 01/08/2019.

Applicant Statement: M/s Ashley Alteams Ltd, have our manufacturing unit at Cheyar, Thiruvannamalai District, Tamil Nadu and Head Office / Registered Office at No 1 Sardar Patel Road, Guindy, Chennai 600032. We are a Joint venture company with 50: 50 equity participation between Ashok Leyland Ltd, India and Alteams OY, Finland. We are manufacturers of Electronic components for Telecom Industry - like Aluminium cover for Telecom Reception Apparatus and also parts and accessories (like Aluminium parts) for Heavy Motor Vehicles. So we supply our products both to the telecom and auto industry. Our major customers are (1) Nokia a SEZ unit in Tamil Nadu and (2) Ashok Leyland Ltd one of the major commercial vehicles manufacturers in the country. While Nokia being a SEZ Unit - all the supplies to them are used in the manufacture of products which are predominantly for exports by them, supplies to Ashok Leyland too are used in the vehicles exported besides domestic supplies. As supplies to SEZ are considered as exports, we claimed the EPCG benefits for import of Capital goods for manufacturing our products. In this process, we had obtained two EPCG Authorizations (1) Authorization No 0430018050 dt 31.01.2019 (File no 04/36/021/00624/AM19) for import of Die Spraying Machine and IPR 3300 Base machine and (2) Authorization No 0430018434 dt 01.08.2019 (File no 04/36/21/00236/AM20) for import of Crown Melting Shaft Furnace machine. We submit that the duty saved value for Authorization No 0430018050 dt 30.01.2019 is Rs 433.65 lakhs and the duty saved value for Authorization No 0430018434 dt 01.08.2019 is Rs 67.25 lakhs. The Annual average export obligation to be maintained against each of the above Authorizations is Rs 68.05 lakhs for the first one and Rs 60.78 lakhs for the second one. We submit that while the specific export obligation fixed against Authorization No 0430018050 dt 30.01.2019 is Rs 2601.90 lakhs , the specific export obligation against Authorization No 043001843 dt 01.08.2019 is Rs 403.50 lakhs (ie 6 times the duty saved). While 50% of obligation is to be fulfilled within 4 years from the date of the licence (first block) - Which is 29.01.2023 for Authorization No 0430018050 dt 30.01.2019 and 31.07.2023 for Authorization No 043001843 dt 01.08.2019 and the remaining 50% before 29.01.2025 and 31.07.2025 respectively. We have fulfilled the specific export obligation in full (100%) against both the licences totalling to Rs 3605.60 lakh until now - which is well within the prescribed time limit of January 2025/July 2025. But we are stuck with maintaining the annual average export obligation against both the licences which is in the order of Rs 6805 lakhs for Authorization No 0430018050 dt 30.01.2019 and Rs 6079 lakhs for Authorization No 043001843 dt 01.08.2019. In other words, we could not maintain or fulfil export obligation to the tune of around Rs 6800 lakhs (appx) against both the licences towards annual average, whereas we had fulfilled the specific obligation in full well before 2022 itself We now state the reason for our inability to maintain the annual average obligation fixed: We submit that both the Authorizations were obtained based on business expectations. As stated earlier, we have been supplying to M/s Nokia,

Sanjay

Tamil Nadu (a SEZ unit). Hence while applying for both the EPCG Authorizations we had taken the supplies to Nokia in the past (three year average) for maintenance of annual average obligation. We submit that the supplies to M/s Ashok Leyland were local supplies and hence could not be considered for annual average (though the components supplied are used in the export product manufactured by them). We state that the capital goods imported are capable of manufacturing component parts and accessories to be supplied to M/s Nokia and M/s Ashok Leyland for telecom and automotive applications. Unfortunately M/s Nokia have closed their operations in Tamil Nadu, India due to taxation issues and severe labour unrest

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 25 M/s. Global Knitfab, Surat

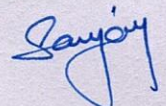
F.No. HQREPCGPRAPP00000499AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230018080 dated 09/09/2015.

Applicant Statement: Our request: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from RA SURAT. The said license was valid till 09.09.2021. We already taken 2 years EOP extension. We imported the capital goods under EPCG. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2023 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and very less quantity 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request you to grant us a minimum of 1 year from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1 year from the date of endorsement of EOP extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230018080



dated 09.09.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.26 M/s. Nector Exports Private Limited, Bangalore

F.No. HQRPRCAPPLY00012271AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Reconsider against Advance Authorization No. 0711002386 dated 17/11/2021.

Applicant Statement: We Are Not Aware Of Deficiency Issued By Your End As The Case Was Handed Over To Third Party Hence We Could Not Able To Justify Our Case If You Reopen The File And We Have Completed Import And Export Hope You Will Do The Need full And Reconsider Our Request..

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No.27 M/s. Sempertrans India Private Limited, Mumbai

F.No. HQRPRCAPPLY00006608AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0310833011 dated 26/11/2019, 0310835210, 0311000079, 0310837263, 0310838625.

Applicant Statement: We M/s Sempertrans India Private Limited (?the Company?) hereby obtained the following Advance Authorizations from the office of your good self. 1. 0310833011 dated 26.11.2019; 2. 0310835210 dated 04.03.2020; 3. 0311000079 dated 12.10.2020; 4. 0310837263 dated 20.07.2020; 5. 0310838625 dated 01.10.2020. In reference to the above-mentioned Advance Authorizations the Company hereby submits that the Company has used the raw material available in stock for fulfilling the Export obligation and production of the Export product endorsed in the said Advance Authorizations. Further, the Company has used the available raw materials in stock and exported the said goods. Post exporting the said goods produced from the raw material available in stock the Company has imported the raw material after fulfilling the export obligation under the said Advance Authorizations. The Company has used the raw

Sanjay

materials available in Stock to fulfill the export orders within the stipulated timeline provided at the time of receiving the export order.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 28 M/s. Sterlite Power Transmission Limited

F.No. HQRPRCAPPLY00013433AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: To Allow Imports Beyond 30 Months For Clubbing against Advance Authorization No. 0310818549 dated 16/01/2018, 0310819587 dated 07/03/2018, 0310822348 dated 17/07/2018, 0310822611 dated 26/07/2018, 0310830803 dated 05/08/2019, 0310818561 dated 17/01/2018.

This is a review case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.12) wherein Committee rejects the case.

Applicant Statement: For seeking inclusion of imports beyond 30 months for clubbing we Sterlite Power Transmission limited are filing the present review application for seeking inclusion of certain imports made beyond 30 months. For the purposes of clubbing of six advance authorizations (AA). We respectfully submit that our case is founded on genuine and compelling justifications, arising from the impact of the same natural calamity i.e. floods that disrupted operations at the company's factory, which was previously acknowledged and appreciated by the prc while extending the time-limit for permitting subject imports made beyond 30 months. The justifications set out in the application are summarized hereunder: subject imports beyond 30 months were made pursuant to extension of prc itself the imports beyond 30 months were approved in PRC meeting no. 10/am21 on 10.09.2020, extending import validity period of both aa (no. 310818549 and 310818561) due to factory shutdown caused by severe floods. Advance Authorizations are deemed to be one Authorization upon clubbing and hence there is no question of additional benefit Authorizations are deemed to be one Authorization upon clubbing the foreign trade policy allows clubbing of Authorizations to consolidate imports of common inputs and exports of similar products for redemption. As per para 4.36(xii) of the handbook of procedures, after clubbing, all Authorizations are treated as one. An Authorization (which is deemed one Authorization upon clubbing) is eligible for grant of redemption upon clubbing, the six aa should be treated as a single Authorization, including those with imports beyond 30 months. Since PRC previously granted an extension for these imports, the revalidation should remain applicable post-clubbing, making the clubbed Authorization eligible for redemption. Clubbing is merely a facility for redemption- it is not a benefit as per para 4.36(iii) of the handbook of procedures, clubbing is only



for redemption, with no further imports or exports allowed. It does not provide any additional benefits but facilitates closure by balancing excess imports/exports, ensuring exporters are not unfairly penalized once the export obligation is fulfilled. Purpose of granting earlier revalidation would be defeated if clubbing is denied for imports made beyond 30 months the application seeks relaxation to include 2338 mt and 4679 mt imports, made beyond 30 months under prc's earlier extension, while clubbing and redeeming six aa. Denying this request would nullify the relief granted by prc for extending the import validly for the above mentioned Authorizations. If imports beyond 30 months not considered for clubbing it would infect cause us more hardship rather than any benefit the prc previously acknowledged the company's hardship due to floods and granted an extension for imports beyond 30 months. Disallowing the clubbing of these aa now would place the company in double jeopardy instead of providing relief. Hon?ble prc has granted similar relief in the past it is noteworthy that prc has precedents of granting similar relief to other entities, and the rationale adopted therein are squarely applicable to company's circumstances. The reference to the PRC is as follows: (a) case no. 56 in linen art pvt. Ltd. Considered in meeting no. 20/am24 dated 14.11.2023 & 17.11.2023 and (b) case no. 7 in narayan industries considered in meeting no. 04/am23 held on 11.05.2022.

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.25AM25 held on 19.02.2025 (Case No. 12).

(Action: Applicant)

Case No.29 M/s. SMS Lifesciences India Limited, Hyderabad

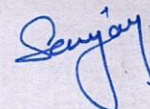
F.No. HQRPRCAPPLY00013399AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: Request you to allow us: (i) Export of Ranitidine API instead of Cystofer Base (intermediate of Ranitidine) to fulfill balance export obligation. (ii) We also need 6 months time to fulfill export obligation as we had only had just six months time previously to export before EU has banned import of Ranitidine. Therefore EO extension may be granted for 6 months from date of endorsement against Advance Authorization No. 0910067151 dated 08/02/2019.

This is a review case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.12) wherein Committee rejects the case.

Applicant Statement: Extension of Export Obligation and permission for exporting alternative item under SION in Advance License No. 0910067151 dated 08.02.2019 - Regarding. Ref: File No. 09/71/040/00161/AM19/ dated 05.02.2019. We have taken an Advance Authorization for exporting 120 MT of Cystofer Base (intermediate of Ranitidine) from your esteemed Office. This is exported to European Customer, who manufactures Ranitidine API from the intermediate we



supplied. In this License, we could export only 42 MT, as in 2019 suddenly EU has imposed suspension of Ranitidine imports as well as manufacturing of Ranitidine with immediate effect on September 2019 (just after 6 months of taking AA). Our European customer has sold off the company as this was major product for them. We could not fulfil export of this item as it is intermediate and there is no buyer for the same. We request you to allow us: (i) Export of Ranitidine API instead of Cystofer Base (intermediate of Ranitidine) to fulfil balance export obligation. We will account raw material as per SION. (ii) We also need 6 months time to fulfil export obligation as we had only had just six months time previously to export before EU has banned import of Ranitidine. Therefore EO extension may be granted for 6 months from date of endorsement. Kindly allow us to fulfill the Export Obligation at the earliest. The delay in submission of this application is that we were awaiting a response from your esteemed Committee for our earlier submitted Policy Relaxation Application No. HQRPRCAPPLY00004240AM23 dated 21.01.2023.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to maintain the rejection.....

(Action: Applicant)

Case No. 30

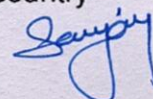
M/s. SMS Lifesciences India Limited, Hyderabad

F.No. HQRPRCAPPLY00013431AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: No Norms Advance Authorizations for our Export Product namely EZETIMIBE EZTIV INTERMEDIATE. The License Nos. 1. 0910066242 dated 18.05.2018 - File No. 09/24/040/00067/AM19 2. 0910067122 dated 31.01.2019 - File No. 09/24/040/00542/AM19 3. 0910067841 dated 26.07.2019 - File No. 09/24/040/00215/AM20.

Applicant Statement: Request for approval of Revision of Adhoc Norms for Ezetimibe Intermediate (EZT-IV) - Regarding. Ref: HQ File Nos. a. 01/82/050/00996/AM19 - 0910066242 & A. A. Nos b. 01/82/050/02312/AM19 - 0910067122 c. 01/82/050/00457/AM20 - 0910067841 With reference to the above, we bring to your kind notice that we have been granted less Adhoc Norms when compared to the Norms actually applied. We have applied for the Norms as per our actual consumption data which can also be substantiated by our manufacturing batch sheets. Ezetimibe Intermediate (EZT-IV) is being manufactured by us for Mylan Laboratories Limited (presently Viatris) (Global Pharma giant) as per the process developed by them with contract manufacturing agreement. At the time of Advance License Application we have applied based on No Norms and we are not aware at that point of time that Norms can also be issued on patents basis. We have all the relevant data of consumption and Batch manufacturing records used in this product. 1. Back up for using this process due to patent landscape in end country



or process patents issue: Response: The US 6207822 B1 (EQ: EP1137634 B1; CA 2353981 C) patent is filed by innovator (Schering) to prepare Ezetimibe. In-view of the said patent Mylan Laboratories Limited has developed a different process for the preparation of Ezetimibe. 2. Any patents on this process for Mylan: Response: Yes, Mylan has the patent (US9388440 and US9994520) 3. Regulatory requirements to support on this process for customers: Response: EZT-IV is considered as an intermediate in our regulatory submissions (US, EU, AU & NZ) and the manufacturing process step by step and test controls committed to the agency and change can be implemented after approval from the agency. Change in the intermediate process requires necessary variation / amendment to be submitted with drug substance batch analysis data. Variation / amendment also involves regulatory assessment fees. Also we have imported on the no norms Advance License before the norms fixation in 2020. Post the fixation, we have taken efforts to comply. Considering the above, we seek your approval for Adhoc Norms grant as per the consumption data as one time approval as we confirm that we shall not manufacture the item namely Ezetimibe (EZT-IV) again. Please consider and grant us amended Adhoc Norms as one time non repeatable basis. We seek your esteemed support for: 1. Approval of amended Adhoc Norms as per the patented process requirements as a one time approval. 2. Allow us to apply for PRC application for clubbing of Licenses.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 31 M/s. SMS Lifesciences India Limited, Hyderabad

F.No. HQRPRCAPPLY00013410AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: No Norms Advance Authorizations for our Export Product namely (3R,3aS,6ar)-hexa hydro furo-[2,3-b]-furan-3-yl-4-nitro phenyl carbonate (dru iv) intermediate of darunavir against Advance Authorization No. 0910066137 dated 12/04/2018, 0910066505 dated 24/07/2018, 0910067429 dated 01/05/2019, 0910069324 dated 14/10/2020.

Applicant Statement: Request for approval of revision of Adhoc Norms and Clubbing - Regarding. Ref: No Norms Advance Authorization Nos.: DRU-IV: 1. 0910066137 dated 12.04.2018 - File No. 09/80/059/00022/AM19 2. 0910066505 dated 24.07.2018 - File No. 09/24/040/00205/AM19 3. 0910067429 dated 01.05.2019 - File No. 09/24/040/00037/AM20/ 4. 0910069324dated 14.10.2020 - File No. 09/24/040/00341/AM21/. This is to bring to your kind notice that we have applied for Adhoc Norms for the intermediates of DARUNAVIR received very less norms than we applied. We manufacture this product exclusively for Global Pharmaceutical firm Mylan (Now Viatris) as per the process developed by them.

Sanyal

with contract manufacturing agreement. Mylan has developed non infringing process and they have patents for this product as below: DARUNAVIR Patent No. US8841467B2 (patent enclosed) Based on customer and regulatory requirements in geographies like EU they are unable to change the process to a better process as change is not accepted by regulatory authorities based on filings in different EU regions. Hence we are following the process as per Mylan. We are supplying these products to their EOU unit and they are exporting the API to EU markets predominantly. There are in the process of change to efficient process which is time taking due to different regulatory requirements and approval timelines of EU authorities. At the time of Advance license application, we have applied on No Norms basis and we are not aware at that point of time that Norms can also be issued on patent basis. We have all the relevant data of consumptions and batch manufacturing records used in these products. We have also got GST department authentication for consumption of raw material in GST format. Regarding fixation of norms for Darunavir DRU-IV, we have received very low level Adhoc Norms. We have done this project for Mylan with tech transfer from their R&D For your information, summary of Adhoc Norms applied and received are as below: We have applied for Adhoc Norms for DRU-IV as below: DRU-IV Name of the Raw Material Quantity Applied Qty given by Norms Committee Balance required BIS-IV (Hexa Hydro Furo [2,3-B] Furan-3-OL 3.135 kgs 1.61 kgs 1.525 kgs Methylene Di Chloride 42.623 kgs 5.32 kgs 37.303 kgs For MDC solvent, in this patented process recovery is not possible as required quality and yields are achieved with fresh solvent only and also regulatory filing is as per fresh solvent usage/specifications only which has to be strictly adhered to. Also spent solvent is a mixture of solvents and can't be used for other products in regulatory environment and net realizable value in the market is negligible. We have already imported the raw materials as per applied norms and have utilised the raw materials as per patented process (via tech transfer of Mylan) and it would create huge burden to the company if the applied norms are not granted in this genuine situation. We need your support: 1. In getting modified norms as per actual consumption of materials. 2. Please allow us clubbing of DRU-IV two licenses: 1. 0910066137dated 12.04.2018 & 2. 0910066505 dated 24.07.2018 3 0910067429 dated 01.05.2019 4. 0910069324dated 14.10.2020 . As mentioned due to patent landscape, customer registrations, stringent specifications in export markets, we have executed this project as per technology transfer from Mylan. We have been a huge exporter for many products for the last 30 years and we request your support based on genuine issue. Hence we request your kind support on above. Please let us know if any clarifications are required.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 32

M/s. SMS Lifesciences India Limited, Hyderabad



F.No. HQRPRCAPPLY00013402AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: Taken 3 No Norms Advance Authorizations for our Export Product namely (3R,3aS,6ar)-hexa hydro furo-[2,3-b]-furan-3-yl-4-nitro phenyl carbonate (dav-ia) intermediate of darunavir against Advance Authorization No. 0910067021 dated 01/01/2019, 0910069326 dated 14/10/2020, 0911000793 dated 10/05/2021.

Applicant Statement: We are manufacturing Darunavir Intermediate in two different codes as per Mylan s presently Viatris on contract manufacturing agreement requirement for EU / Canada with a different route of synthesis. DAV-IIA is a chiral molecule and the manufacturing process involves four stages with enzymatic reaction in stage-II. Due to this the yield obtained is very low and found to be 33% only. As an evidence, reference journal and patent no. J. Med Chem 1996 39 (17), 3278-3290 and also those described in WO 95/24385, WO 99/65870, WO 99/67254, WO99-67417, WO00/47551, WO 00/76961, WO 01/25240, US 6127372 and EP 0 715 618 are provided. Also only in this process fresh Methylene Di Chloride solvent is utilized for product extractions. Quality issues were observed when recovered solvents were used.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 33 M/s. Bangalore Biotech Labs Private Limited, Bangalore

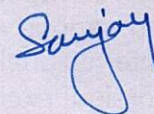
F.No. HQRPRCAPPLY00012220AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: Waiver-off payment Realization from Foreign Currency Account of the SEZ unit against 15 Advance Authorization Numbers.

Applicant Statement: The SEZ customer has made the payment of all sale proceeds from their INR Account, instead of FC Account, although the Customer had been repeatedly informed of the requirement/conditions as per the HBP and they agreed to the same. Hence, the Bankers could not issue the required Certificate as required as per the HBP and this has resulted in a deficiency in our EODC application for Redemption of these Advance Authorizations

Decision: The Committee went through the statements made by the firm and discussed the matter at length and decided to call for a report from the DC, SEZ. It was also decided to refer to PC-6 for taking up the general issue with SEZ Division.



(Action: Applicant/ DC SEEPZ)

Case No. 34 M/s. Radha Madhav Surfactants Private Limited, Surat

F.No. HQRPRCAPPLY00013416AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 521003192 dated 06/09/2022.

Applicant Statement: In this regard we wish to bring to your notice that we had made imports in this Authorization 400000 Kgs. out of the total available quantity of 787500 Kgs. We had made exports quantity 232490 Kgs. out of the Pro-rata exports to be made to cover the quantity imported i.e. 555555 Kgs. Now, we had obtained two EOP extension form the RA, Surat and the same has expired on 05.03.2025. We had fulfilled the E.O. at the rate of 41.84% and require some more time to fulfill the balance E.O. to be fulfilled. The highly fluctuating International market demands is the main reason for the slow export performance. However, we are confident enough to fulfill the E.O. if we are given an EOP extension of one year from the PRC. Hence this application. We are attaching copy of the Authorization, Statement of Exports and Imports made and a declaration regarding Stock-in-hand of the imported material under this Authorization. We request you to kindly decide the matter favorably.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 521003192 dated 06.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

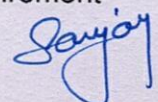
Case No. 35 M/s. Ring Plus Aqua Limited, Thane

F.No. HQRPRCAPPLY00013400AM25

Meeting No. 02AM26 held on 16.04.2025

Subject: Permission to Import of car.

Applicant Statement: We have the rich experience of manufacturing and supply of auto components in the domestic and international markets and regularly take up various research and development work to meet the ever changing needs of international customers. In the process of enhancing our exports and augment the foreign exchange earnings, we intend to import to left hand drive car make Chevrolet corvette zr1 from USA to carry our testing and R&D to assess the latest technology and the need to import in the respective area to meet the requirement



of auto components of international standards for left hand driven super cars. We wish to submit that our overseas clients\ car manufacturers expect us to update ourselves with respect to some of the innovative design and technology adopted by leading car manufactures. This will not only benefit the auto component manufacturing industry to keep updated on the latest technology, but this will also enable to enhance our export revenues and foreign exchange earnings to the nation.

Decision: The Committee examined the case on the basis of justification provided by the firm and decided to accede to the request of the firm and allowed to import left hand drive Chevrolet corvette zr1 from USA with the specifications mentioned for R&D purpose only. The vehicle shall **not** be permitted to ply on public roads. Sale /transfer of the vehicle is not allowed. Senior management will be responsible to ensure compliance of conditions imposed.

(Action: Applicant/ Customs Authorities at Port of Import)

Case No. 36 M/s. Radnik Exports Global Private Limited, Delhi

F.No. HQRPRCAPPLY00013413AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511020761 dated 04/09/2023.

Applicant Statement: We have imported fabric in serial no.(1)5227 sqm and 3872 sqm against serial number 2. We have utilised 717 sqm against serial no.1 and 614 sqm against serial number 2. We could not utilise the imported fabric due some technical issue in the fabric. Now the same have been rectified and are ready for utilization but, in the meantime export obligation period expired. Hence, you are requested to kindly look into the matter and grant us further six month extension.

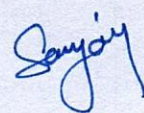
Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511020761 dated 04.09.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No. 37 M/s. Tata Advanced Systems Limited, Bengaluru

F.No. HQRPRCAPPLY00013419AM25

Meeting No.02AM26 held on 16.04.2025



Subject: Extension of EOP against Advance Authorization No. 0711005236 dated 14/09/2022.

Applicant Statement: TATA Advance Systems Limited is engaged in manufacture of defence equipment including Optronics and are supplying these products to the Indian ministry of Defence and International Ministry of Defence . We have obtained Advance Authorization (AA) No. 0711005236 dated 14th September 2022, for the import of components used in the manufacturing of the following products to be exported to the National Defence of the Kingdom of Morocco: 1. RAJAK I-7D Night Vision Goggles ? Quantity: 1034 Nos 2. RAJAK I-222B NVD Helmet Mounted Night Sight ? Quantity: 198 Nos As per the AA, the exports were substantially completed with the following details: 1. RAJAK I-7D Night Vision Goggles (Description) , 1034 Nos (Quantity as per AA) , 996 Nos (Quantity Exported - 96.3% completed) , 38 Nos (Balance for Export - 3.7%) 2. RAJAK I-222B NVD Helmet Mounted Night Sight (Description) , 198 Nos (Quantity as per AA) , 176 Nos (Quantity Exported - 88.9% completed) , 22 Nos (Balance for export - 11.1%) The validity of the Export Obligation (EO) was initially set for 18 months, expiring on 14th March 2024. However, due to various global supply chain scenario, the EO was extended twice, with the current validity now extending until 14th March 2025. We have made substantial exports as per the Authorization. The contract for this export was signed on 3rd Jan 2022 with a delivery timeline of 9 months. Unfortunately, due to the prevailing geopolitical situation, particularly the ongoing Russia-Ukraine war and global supply chain scenario, our sub-vendors were required to redirect their supplies to high-demand locations. As a result, this caused delays in the procurement of critical components necessary for the manufacturing of the above products to complete the export obligations fully. We are pleased to inform you that the necessary components have now been imported. The manufacturing process is on and is expected to be completed in the next 5-6 months. Thereafter this would be subjected to customer inspection etc., However, given that the current validity period of the Advance Authorization has expired, we respectfully request a further extension of nine months from the date of expiry of AA to enable us to complete the balance export obligations. Additionally, we have obtained an extension for the DDP license for these products (a copy is attached for your reference. We sincerely request your understanding and consideration of our request for the further extension of the Advance Authorization to fulfill the remaining export obligations.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711005236 dated 14.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No. 38

M/s. LGW Industries Limited, Kolkata

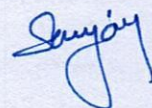


F.No. HQRPRCAPPLY00013423AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Revalidation of Target Plus scrip against Target Plus Scheme Authorization No. 0210101967 dated 03/03/2023.

Applicant Statement: Request for revalidation of Scrip issued under Target Plus Scheme no. 0210101967/0/23/00/02 dated 03.03.2023 File No. 02/55/072/00062/AM08 (RA, Kolkata) As you are aware that the wake of the Order, passed by hon'ble Apex Court of India, Trade Notice No.06/2018 has been issued by DGFT, New Delhi on 08.05.2017, reviving the Scheme with new procedural formalities, for disposal of old pending claims for payment of balance entitlement of the Claim under target Plus Scheme. Thus, after due examination of our application and entitlement in the gleam of the above Trade Notice, TPS Scrip No.0210101967 dated 03.03.2023 for a duty credit value of Rs.2,40,85,069.00 stands issued to us, subject to the Actual User condition, with a validity of 24 months, to be calculated from the date of issuance. Pertinent to mention here that the subject Scrip has been issued based on the performance of exporting of our Company during 2005-06. At that given point of time, our exports were mainly ? Cotton / Viscose yarn?. Since then, around two decades has passed by and exports of those items have lost its importance in the international market, compelling us to develop ideas in the field of product diversification. You would further appreciate the fact that in international market, for continued sustenance of a business, product development is of paramount importance. It is the ability to adapt and evolve quickly and effectively in response to changing market conditions, customer needs, and technological advancements. This involves a fluid, iterative process that embraces experimentation and continuous improvement. Thus, responding to the global need, we have diversified our product basket, shifting from our old product i.e. ?Cotton / Viscose yarn? since 2015 by supplementing new products like Imitation Jewellery, Garments, Cosmetics and such other miscellaneous finished goods. In this backdrop, despite our best effort, we could not utilize the Scrip since we are no more in the trade of exporting Yarn, to be manufactured from raw cotton. The in-built Actual User Condition of the Scrip, further made it difficult for us to make any imports for the given import items within the validity period of the Scrip, being two years from the date of issue of the Scrip. Hence, the Scrip did not serve the any purpose for which it was actually been issued, as a reward by the Union of India in remembrance to our export performance during 2005-06. At this juncture, we stand out to be in severe financial stringency arising out from non-utilization of the Scrip because of the Actual User condition of the same. In the luminescence of the above submission, we are having genuine hardship arising out from non-utilization of the Scrip towards its import limitation within the specific timeline of two years. This has not only created our operational difficulty but has further compounded to our sufferings of fiscal loss out of the Scrip. That being so, we would request your kind self for the following :- i. Removal of the limitation of import item in the gleaming that we are no more in ? Yarn? business and had a paradigm shift in our product range. ii. Revalidation of the Scrip for a further period of One Year from the date of endorsement of such revalidation.



Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

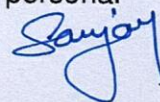
Case No. 39 M/s. Mallika Textiles Private Limited, Ludhiana

F.No. HQREPCGPRAPP00000405AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Waiver Off Of Interest On Deposit Of Custom Duty against EPCG Authorization No. 3030014551 dated 18/08/2015, 3030015264 dated 29/02/2016.

Applicant Statement: Dear Sir, This is reference to the 2 EPCG Licenses mentioned in the subject; we hereby submit the following. 1. We have been issued 2 EPCG licenses, license no. 3030014551 dt 18.08.2015 & license no. 3030015264 dt 29.02.2016 for duty free import of capital goods for duty saved amount of Rs.3091600/- & 876160.00 respectively. 2. In the year 2016 we had started the export but due to demonetization the effort was severely affected disabling the commercial ability. Demonetization had a significant impact on the hosiery export industry in India, causing disruptions in supply chains, liquidity crises, and increased costs. The industry took several months to recover from the effects of demonetization. 3. We have exported goods through 3rd party amounting to USD 84,630.20 against our EPCG license no. 3030014551 dt 18.08.2015 in 2017 bearing shipping bill no. 3739026 dt 28.01.2017 & 3739024 dt 28.01.2017. 4. Unfortunately, our unit suffered a severe fire accident on 11th May 2017 leading to complete loss of the unit including machines, finished goods etc. Subsequently, there was a delay of 18 months from Insurance Company to settle the claim due to which the reinstatement period expired and we could not start our operations. 5. Before we could stabilize our operations again the Covid pandemic period from year 2020 - 2021 & 2021-2022 disabled our ability to export. 6. Even, both our licenses are not covered under Amnesty Scheme. 7. We have already deposited of Rs. 513000/- against EPCG license 3030014551 dt 18.08.2015 & applied for Redemption with RA Ludhiana. 8. We are 100% EO defaulter in EPCG license 3030015264 dt 29.02.2016 but deposited of Rs.876160/- 9. We have filed a case against the insurance company in the year 2019 for deficiency of service etc in the National Consumer Court, New Delhi. The case was admitted and the next date of hearing is in April 2025. 10. Please find attached herewith all supporting documents related to fire. Because of the above stated extraordinary conditions which have completely damaged our ability to export. Our company has been unable to clear the customs duty and interest on the imported machines in a timely manner. We have shut our manufacturing activity. With utmost respect and sincerity we plead you to appreciate our dire situation and please consider our request to waive off only the Interest amount as we have suffered huge loss for no fault of our own. May I also request to give us an opportunity to represent ourselves in personal



hearing to explain our case and to show proof of closure and paucity of funds.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 40 M/s. Eternis Fine Chemicals Limited, Mumbai

F.No. HQRPRCAPPLY00000002AM26

Meeting No.02AM26 held on 16.04.2025

Subject: Allow imports made within (30+4 months) for clubbing of our advance licence nos. 0310819947 dated 20.03.2018, 0310829820 dated 20.06.2019 & 0310830524 dated 24.07.2019 and redemption purpose only.

Applicant Statement: 1. We had obtained 3 Advance Licence Nos. 0310819947 dated 20.03.2018, 0310829820 dated 20.06.2019 & 0310830524 dated 24.07.2019 under Ad-Hoc Norms Category. 2. Out of the above, Advance Licence No. 0310819947 dated 20.03.2018 was obtained under Ad-Hoc Norms Fixation category. 3. The Ad-Hoc Norms against this Advance Licence were first fixed on 12.12.2018 but without complete Export Product Description. 4. Against our representation, the Revised Norms were fixed in April 2019 but the description of Import Item at Sr. No. 2 was incorrectly mentioned. 5. Against our representation, the Revised Norms were fixed in August 2019. However, we noticed that the Ratio of Norms against the Import Item at Sr. No. 2 was incorrectly mentioned. 6. Immediately we made a representation in September 2019 but due to COVID-19 pandemic, no response was received by us. We also submitted a couple of reminders and finally received the Final Norms Fixation intimation on 28.04.2023. 7. Since we had received the initial approval on fixation of Ad-Hoc Norms against this Advance Licence, we made partial imports under the said Advance Licence No. 0310819947 dated 20.03.2018 and further awaited for the receipt of the final approval of Ad-Hoc Norms. 8. During this process of our continuous follow up with the Norms Committee, the Import validity of this Licence No. 0310819947 dated 20.03.2018 had already expired. In view of the same we made Imports against our other Advance Licence No. 0310830524 dated 24.07.2019. Hence we opted to club all the above referred 3 Advance Licences to overcome the shortfall in the EO. 9. Taking into account all these 3 Advance Licences, please note that we have fulfilled the required conditions for Clubbing of Advance Licences. But the overall Imports were completed within 30+4 months timeline. 10. We have fulfilled the overall Exports within 40 months timeline and have also fulfilled the required overall Export Obligation against the actual Imports made against the above referred 3 Licences. In view of all the above mentioned, we plead before your good selves to, ALLOW IMPORTS MADE WITHIN (30+4 MONTHS) FOR CLUBBING OF OUR ADVANCE LICENCE NOS. 0310819947 DATED 20.03.2018, 0310829820 DATED 20.06.2019 & 0310830524 DATED 24.07.2019 AND



REDEMPTION PURPOSE ONLY.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for comments regarding time taken in receipt of final Norms before deciding the matter.

(Action: Applicant/ Norms Committee)

Case No. 41 **M/s. B. G. Shirke Construction Technology Private Limited,**
Pune

F.No. HQRPRCAPPLY00000274AM26

Meeting No.02AM26 held on 16.04.2025

Subject: Request for Reinstatement and Modification of SION C676 against DFIA Authorization No. 0388044641.

Applicant Statement: We request you to refer to Public Notice No. 44 dated 22.02.2024, which suspended the subject norms C676 on the grounds that the SION for this export product is inoperative. However, we have recently secured a substantial export order from the USA for galvanized steel structures amid intense international competition. If the said norms are reinstated in the SION book, the order volume has the potential to increase by 3?4 times. The duty-free import of billets, as permitted under these norms, is crucial for us to offer competitive pricing to our US buyers. The last date for reinstatement as per the Public Notice was 15th March 2024. In light of this, we kindly seek your relaxation and request you to condone the delay, allowing for the reinstatement of the norms. Additionally, we request the inclusion of the term 'beams' in the export product description, as the existing items bars/rods fall within the same category of structures and sections. The term beam is also a structural component, as referenced in the export column of SION C514. We have also submitted an application to the Norms Committee under Appendix 4E for the modification of norms in C676. Therefore, we request your kind consideration to condone the delay and instruct the Norms Committee to reinstate SION C676 with the necessary modifications. This application is for the modification/reinstatement of SION C676. However, in ANF 4B, the 'Export Item' column does not allow us to enter the correct SION Sr. No. C676, as these norms have been abolished from the SION book. As a result, we have selected the available SION Sr. No. C1927 from the system. Nevertheless, we have provided the export details as per SION C676 in the column of technical characteristics and import details are given as per the SION C676. We require the following norms to be reinstated and in export column the word 'BEAM' should be added: SION SR NO. DESCRIPTION OF EXPORT QTY DESCRIPTION OF IMPORT QTY C676 62/676 Hot Dipped Galvanised Tension Bar/Gate Rods/Truss Rods/ Drop Rods/ Beams 1 KG 1.)Re-rollable scrap of usable Scrap/Billet cuttings OR 1.15 KG MS Billets/Blooms OR Non-Alloy Steel wire rods 1.12 KG 2.) Zinc 0.05 KG Please note that the above mentioned USA order is to be fulfilled by first week of April 2025, hence your prompt action is much needed & would be highly appreciable.



Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to forthwith reinstate the SION C676 after checking that it was suspended wrt Public Notice No. 44 dated 22.02.2024.

Committee also decided to refer to the concerned Norms Committee for prompt resolution with respect to the addition of item 'Beam'.

(Action: Applicant/ RA Mumbai/ PC-4/ EGTF/ Norms Committee)

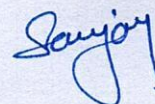
Case No. 42 M/s. Cleena Industries Private Limited, Delhi

F.No. HQREPCGPRAPP00000310AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Request for allowed the shipping bills under EPCG Authorization Number 0530169946 dated 23/03/2017.

Applicant Statement: We are manufacturer of PVC Flex Banner since 1998. We are doing our business in all over India. In the year of 2015, we decide to expand our business in the international market. With our best efforts, we got some order from the overseas market to ensure the goods supplied with in their parameter. In that scenario, we found that we are not compare with the international market in both quality wise and value wise. Thereafter, we decide to import the new capital goods for enhance the quality as well as the qty of finish product with in the parameter of international markets. We had import the machineries under EPCG authorizations issued in the year of 2016-2017. After the completion of import & installation of CG, we were in the completion of our export order & also fulfill our export liabilities under the said EPCG authorizations. The subject authorization having duty saved amount of Rs 2808722.00. Import made 100% under the same. The export obligation arrived in USD 248376.30. At the time of export, we had mentioned the EPCG authorization number 0530168091 dated 13.07.2016 in the shipping bills number 4724028 dated 08.05.2018, 5778557 dated 25.06.2018, 6081405 dated 06.08.2019 & 6306990 dated 17.08.2019. That was the clerical mistake made by our staff. The Total FOB value of these shipping bills USD 124140.57 Whereas the FOB value of above mentioned shipping bills were excess export obligation amount for EPCG Authorization Number 0530168091 dated 13.07.2016 We had submit our closure application of EPCG Authorization Number 0530169946 dated 23.03.2017 in the Additional DGFT, CLA New Delhi. RA issued deficiency letter to approach EPCG committee for further consideration of our case. Copy of Deficiency letter attached Further, we also want to intimate you that the EPCG authorization Number 0530168091 dated 13.07.2016 has been closed. Copy of EODC of the same is attached for your reference. Due to the lack of knowledge or mistake by our staff, we cannot suffer on account of shortfall worth USD 124140.57 under the EPCG authorization number 0530169946 dated 23.03.2017. Further, we undertake & indemnify the Govt of India in case of any type of financial loss on account the EPCG authorization Number 0530169946 dated 23.03.2017. In the light of above fact, you are requested to please allowed the particular shipping bills on the account of EPCG authorization number



0530169946 dated 23.03.2017 so that we can pay the custom duty with interest on the excess import for finally closure of our said authorization.

RA Report was seen.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow accounting of 4 unutilised Shipping Bills as mentioned in RA Report for EO fulfilment of EPCG Authorization No. 0530169946 dated 23.03.2017. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No. 43 M/s. Steel And Industrial Forgings Limited, Kerala

F.No. HQRPRCAPPLY00000208AM26

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 1030002530 dated 27/09/2013. Review case of 25/AM23 dated 28.12.2022 of PH Case No. 25.

This is a review case of PRC Meeting No.25AM23 held on 28.12.2022 (Case No.25) wherein Committee allow EOP extension for a period of 24 months from the date of endorsement.

Applicant Statement: Extension of overall EOP Ref: 1. EPCG Authorization No 1030002530 dated 27.09.2013 2. Meeting no. 25/AM23 DATED 28.12.2022 F: HQRPRCAPPLY00003574AM23 The Hon. Committee has been good enough to grant Extension of EOP on the above EPCG up to 17.04.2025 vide Meeting no. 25/AM23 DATED 28.12.2022, copy enclosed. During the period of Extension granted by PRC vide above meeting we have made exports to a tune of Rs. 11.26 Cr till date. We would also make further exports for Rs.1 Cr before the expiry period i.e, 17.04.2025. We would like to submit that we would still be left behind with a shortfall of Rs. 5.86 Cr which can be completed within March 2027 positively. We are in possession of export orders worth Rs.3.47 Cr from CERN(European Union for Nuclear Research) and order Worth Rs.4.05 Cr from M/s. Miller Fabrications, USA and deemed export order worth Rs.67 lakh from Triumph Oil fields, Saudi Arabia. (Confirmed Order value of Rs.8.19 Cr in total) However, order completion of the above will take more than 1 year normally, as we are forging the products purely as per customer requirements and their prescribed schedule. The requisite export orders are on hand and copies are enclosed. The reasons for delayed exports are due to following, 1. Changes in product delivery as per the preferences of customers. Orders in hands and their execution and delivery may spread over years which affected the sales realization 2. Unfavorable conditions like Covid pandemic in the years 2019-2023 also attributed the shortfall in export business. Under these circumstances we shall be highly grateful to Hon. Committee to kindly grant us one more extension for a further period of 02 years from the date of approval. Being State Govt. enterprises we are sure the

Sanjay

Committee would sympathize with reasons for delay and grant us our prayer.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow EOP extension of EPCG Authorization No. 1030002530 dated 27.09.2013 for a further period upto 30.09.2025 from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No. 44 M/s. Axon Drugs Private Limited, Chennai

F.No. HQRPRCAPPLY00003517AM25

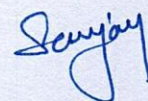
Meeting No.02AM26 held on 16.04.2025

Subject: Request for closure of Authorizations against Advance Authorization No. 0410123466 dated 20.04.2011.

Applicant Statement: The above license was issued on 20.04.2011, we have imported the Chondroitin Sulphate 150kgs was imported on 10.06.2011 vide Bill of Entry No.3737422 dt.08.06. 2021.these goods imported from unregistered source We exported the following quantity within the EOP Period. details as follows; S.No Inv No/Date Shipping Bill No/Date Quantity in Nos Quantity 1 936/03.08.2011 4849467/ 03.08.2011 298800 60.955 Kgs 2 1008/15.03.2012 8057199/17.03.2012 299010 60.998 Kgs We have exported the below quantity after the EOP period 3 1044/20.06.2022 9513598/22.06.2012 133260 27.185 Kgs Total 149.138 Kgs and Our shortfall quantity is 0.862 Kgs We are a small manufacturer exporter of pharmaceutical formulation products. We wish to inform you that, we have exported the above product 1st time to Vietnam Market, our finished product was ready for export by 01.06.2012. We are unable to export the product. Due to a delay in importing country regulatory confirmation. We exported the goods by 20.06.2012 after the confirmation from their regulatory. We have exported the entire imported quantity of material. We have not diverted imported raw material under any circumstance for domestic consumption and we are facing many problems with execution of order. Any further liability may lead to hampering our entire export and manufacture activity. We request you to kindly issue the Extension of export obligation period up to 30.06.2022 for redemption purpose and oblige.

Comments of RA was also seen.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow EOP extension of Advance Authorization No. 0410123466 dated 20.04.2011 for a further period upto 30.06.2012 for regularisation purpose subject to payment of composition fees as per policy provisions provided it has not been not adjudicated. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.



(Action: Applicant/ RA Chennai)

Case No. 45 **M/s. Bhumi Polymers Private Limited, Rajkot**

F.No. HQRPRCAPPLY00008825AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Request for mistake of authorization number in shipping bill against EPCG Authorization No. 2430002268 dated 07/02/2014.

Applicant Statement: We had got issued various EPCG for Various Capital goods which we had imported under the EPCG for the same export products. We had already fulfilled eo of all the EPCG?s but there is mistake of license number mentioned in the shipping bills in this last epcg no. 2430002268. There are mistake in 2 shipping bill no 7188238 dt. 21.04.2016 & 3108713 dt. 26.12.2016, in that we had by mistake mentioned licence no. 2430002156 which was already granted EODC by RA and we had not utilized this 2 shipping bills in that EODC application. So we humbly request you to kindly allow this two shipping bills in Licence no. 2430002268 So that EODC when be granted by RA.

Comments of RA was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a revised report from RA Rajkot within 30 days commenting on the 2 Shipping Bills as to whether or not used for redemption of EPCG Authorization No. 2430002156 .

(Action: Applicant/ RA Rajkot)

Case No. 46 **M/s. Zeta Biosystem Private Limited, Bengaluru**

F.No. HQRPRCAPPLY00011344AM25

Meeting No.02AM26 held on 16.04.2025

Subject: Request for closure of Authorizations against Advance Authorization No. 0710117046 & 0710117086.

Applicant Statement: We would like to brief the issue in detail that we had one export order against which we had to import the various raw materials from different vendors with different mode of transport like sea and air cargo. Therefore, we have applied for two licenses for transport of Goods via Air and transport of goods via Sea by giving the one export details in both the licenses and procured the goods for manufacturing of final product. Prayer: We humbly request your good self to: 1. Direct the RA to consider the application for closure without demanding payment of duty for the imports made under license no. 0710117086 dated 01.10.2020. 2. Direct the RA Bangalore to consider the import value of both



licenses as one for export obligation, as per the exports made by us, and issue the EODC. 3. Direct the RA Bangalore not to raise any additional issues which are already raised by them in the earlier deficiency memos and which are already resolved by your good office by way of Minutes of meeting and accept the closure of application based on the Export documents and other regular documents to be filed for the closure of the licenses.

Comments of RA was also seen.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. Accordingly, the Committee decided to allow merger of both Advance Authorizations Nos. 0710117046 & 0710117086 for closure purpose only, subject to accountability of inputs and fulfilment of all other conditions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No. 47 M/s. Genus Electrotech Limited, Delhi

F.No. HQREPCGPRAPP00001931AM24

Meeting No.02AM26 held on 16.04.2025

Subject: Request for redemption and condonation of Appendix 22 C Para 8 2 4 against EPCG Authorization No. 0530139067 dated 08.07.2005.

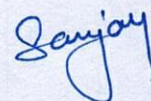
This is a defer case of PRC Meeting No.21AM25 held on 06.11.2024 (Case No.44) wherein Committee refer the case to Policy-VI for further examination.

Applicant Statement: 1 Applications are submitted for redemption and relaxation request for policy from appendix 22 C FTP HBP Para 8 2 4 against EPCG License No 0530139067 dated 08.07.2005. Application for redemption submitted in prescribed form ANF5B submitted on 31.08.2016 vide our letter No GEL / DGFT/ 2016-17/39067/01 dated 31.08.2016 to RA, Delhi and deficiency letter FILE No 05/34/165/00762/ AM14/1231272 dated 08.11.2016 applied to Chairman PRC committee Udyog Bhawan , New Delhi request for policy relaxation from appendix 22 C FTP HBP Para 8.2.4 through our letter no GEL/DGFT/EPCG/PRC/2016-17/032 dated 03.11.2016. Acknowledge copy of application in ANF2D along with Application Fee Rs 2000.00 vide DD No 007446 dated 03.11.2016. (All copies are attached here-with) 2. Once again submitting ANF2D application for policy relaxation committee.

Comments of RA was also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to defer the case for seeking more details from the firm.

(Action: Applicant)



Case No. 48 **M/s. Modern Threads (India) Limited, Rajasthan**

F.No. HQRPRCAPPLY00000254AM26

Meeting No.02AM26 held on 16.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311011928 dated 25/02/2022, 0310834224 dated 16/01/2020, 0310837931 dated 27/08/2020, 0311017401 dated 22/08/2022, 0311008393 dated 10/11/2021, 0310838780 dated 07/10/2020.

This is a review case of PRC Meeting 26AM25 held on 25.02.2025 & 27.02.2025 (Case No.62) wherein decided to accede to the request and allowed EOP extension of only 8 Advance Authorizations (except 0310834224 dated 16.01.2020) for a period up to 22.01.2023, subject to payment of composition fee as per policy provisions, for regularization of exports made. Pre-import condition is not relaxed in any of the above-mentioned Authorizations.

Applicant Statement: We have taken 9 Advance License from Jt.DGFT Mumbai where in the EOP mentioned is 18 months , where as there is a condition in the license to complete the EO with in 90 days as per Appendix 4 J, which did not come to our notice as such we could not complete the EO with in 90 days. However in all 7 licence we have completed the Export obligation with in 18 month and there is some EO short fall in 2 licences . This case was placed in the PRC meeting held on 25 th March 2025 and granted EOP extension of 8 Licence up to 22.01.2023 only , which will cover the export of only 3 licences . Now we request your good self to grant EOP extension for the balance 6 licence also to regularise the export already made in 4 licence and to complete the pending EO of the 2 licences as per the request letter attached

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to ask the firm to submit exact dates upto which EOP is required for regularization purpose only, as there is mismatch in different columns in data provided with the application. The request for further EO period from date of endorsement was rejected.

(Action: Applicant)

Case No. 49 **M/s. Groz Engineering Tools Private Limited, Gurugram**

F.No. HQRPRCAPPLY00000022AM26

Meeting No.02AM26 held on 16.04.2025

Subject: Deduction/Waiver of Late Cut Fee.

This is a review case of PRC Meeting No.33AM24 held on 22.03.2024 (Case No.08) wherein Committee allow MEIS benefit only against those Shipping Bills whose realization has happened within time and e-BRCs have been uploaded by the bank after stipulated time.

Applicant Statement: Request to Reconsider/Review Policy Relaxation Committee (PRC) Decision, Meeting No. 33/AM24 held on 22.03.2024 (Uploading of Minutes: 03.04.2024), PRC Case No. 08 and Request for Personal Hearing (PH) before DGFT, As Per Para 2.60 of Foreign Trade Policy (FTP) 2023, which was earlier applied for Request of Exemption Under Para 2.59 Of Foreign Trade Policy (FTP) 2023 To Allow MEIS Benefit, Without Any Late Cut for the following (32) Thirty Two shipping Bills

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request. Earlier decision stands.

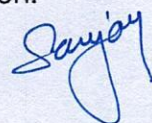
(Action: Applicant)

Case No. 50 M/s. Sri Shandar Snacks Private Limited, Uttarakhand

F.No. HQRPRCAPPLY00000276AM26
Meeting No.02AM26 held on 16.04.2025

Subject: Extension of export obligation period beyond 8 years against EPCG Authorization No. 6130000424 dated 22/05/2014.

Applicant Statement: We are manufacturer and Exporter of Processed Food products, Tortilla Chips and Corn nuts etc. Due to tough competition in global business and impact of the Corona Pandemic all markets was hampered and the condition got reversed, we became dependent on domestic sales and also faced difficulties as market took period of more than 3 years to get back normal. In the past the business was badly affected for food sectors and regularly cancelled the export orders by the customers. However, we have currently joint venture with the company and have a very large order. The EPCG committee has been approved the 2nd extension in the MINUTES OF 2nd MEETING OF AM-25 dated 09.5.2024, Decision by the Committee is deliberated upon the case and decided to advise the firm to approach RA for extension of Export Obligation Period beyond 8 years in terms of Public Notice No. 53 dated 20.01.2023 where extension is permitted on account of COVID. The RA, DGFT, New Delhi has denied to give the extension as per the decision granted by the EPCG Committee 2nd Meeting held on 09.05.2024 case No.18, and stating that "Your request cannot be considered in term of para 5.17 (i) of Public Notice 53 dt.20.01.2023". We had once again applied with the EPCG committee vide F.No. HQREPCGPRAPP00001956AM24 DATED 09.08.2024, and received the decision in mail on dated 03.03.2025 that there is no such Provision to extend EOP Extension beyond (6+2 years). Currently, we are continuously exporting the goods to overseas customer for fulfill the export obligation against the EPCG Authorization. We currently have a joint venture with the company and a very large order that we were awarded from Australia. We are positive that the remaining export obligation will be fulfilled within the 31.12.2025. We are ready to pay the appropriate penalty and composition fees as demanded. We request you to further two years of export obligation period extension i.e. upto 31.12.2025, for fulfillment of export obligation against the EPCG Authorization.



Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 6130000424 dated 22.05.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Dehradun)

